

(ब) यद्यपि सरकार ऐसे सब लोगों को मकान देने की जिम्मेदारी नहीं लेती, फिर भी अत्यन्त पात्र शरणार्थियों को दूसरी जगह मकान दिये जाने की व्यवस्था की गयी है ।

बिरुवा में मकान-कर

१६१. श्री नवल प्रभाकर : क्या पुनर्वास तथा अहासंध्यक-कार्य मंत्री यह बताने की रूपा करेंगे कि :

(क) दिल्ली में पुनर्वास मंत्रालय द्वारा बनाये गये मकानों पर मकान-कर के रूप में कितना रुपया लिया जा रहा है ;

(ख) उस धन-राशि में से प्रत्येक नगरपालिका को कितना धन दिया गया; और

(ग) कितना देना बाकी है ?

पुनर्वास तथा अहासंध्यक-कार्य मंत्री के सभा सचिव (श्री व्. ० शं. नाकर) :
(क) से (ग) जानकारी एकत्रित की जा रही है और उपलब्ध होने पर सभा की मेज पर रख दी जायेगी ।

Portuguese Case in International Court

192. { Shri Keshava:
Shri Bibhuti Mishra:
Shri Rameshwar Tantia:
Shri Shivananjappa:

Will the Prime Minister be pleased to state the names of the foreign counsels engaged by the Government of India to assist the Advocate General of India to conduct the case connected with Goa at the Hague Court.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The names of the foreign Counsel are:—

1. Sir Frank Soskice, ex-Attorney General of the United Kingdom.

2. Mr. C. H. M. Waldock, Professor of International Law at Oxford.

3. Mr. Guggenheim, Professor of International Law, Geneva.

4. Mr. Godfrey Le Quesne, Barrister at Law, London.

Rehabilitation of East Pakistan Displaced Persons

193. { Shri H. N. Mukerjee:
Shri M. Elias:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the total number at present of displaced persons from East Pakistan requiring rehabilitation from Government;

(b) the number of those for whom rehabilitation facilities are presently available in West Bengal;

(c) the number of those for whom such facilities are presently available in States outside West Bengal; and

(d) the number of those whose rehabilitation will have to wait upon completion of Dandaka, anya and other schemes?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naikar): (a) to (d). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 68].

Narsing Girji Manufacturing Co. Ltd., Sholapur

194. Shri T. B. Vittai Rao: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Committee appointed to investigate into the affairs of the Narsing Girji Manufacturing Co. Ltd., Sholapur, has submitted its report; and

(b) if so, the main findings of the Committee?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) No, Sir.